

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O A NO. 1637/97

New Delhi: Dated this the 21st day of August, 1998.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Sharan veer Singh,
S/o Shri Roshash Singh,
R/o Street No. 1, Village Sabholi,
PO Nand Nagri, Railway Road,
New Delhi Applicant.

(By Advocate: Shri A.K. Bhardwaj)

Versus

1. Govt. of National Capital Territory of Delhi
through
The Chief Secretary,
NCTD,
Old Secretariate,
Delhi.
2. The Controller of Accounts,
Govt. of NCTD,
Mori Gate,
Delhi.
3. The Deputy Controller of Accounts (P),
Office of the Deputy Controller of Accts.
GP F (Cell), Old Sectt. Delhi. ... Respondents.

(None appeared)

JUDGMENT

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A):

Applicant impugns respondents' action in terminating his services as a Casual Labourer, and prays for engagement in preference to juniors and outsiders followed by regularisation against a Group 'D' post.

2. Admittedly applicant was initially engaged as a Casual Labourer from April to September, 1993, after which he was disengaged. Thereafter applicant filed O A No. 2064/93 which was disposed of on 16.2.94 directing respondents to consider his case for engagement as a Casual Labourer as and when a vacancy arose and to give him preference over juniors

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and outsiders. Pursuant to that order applicant was re-engaged on 6.11.96, but was disengaged on 26.5.97 after completing 200 days' service (including Sundays & holidays).

3. Applicant has asserted that while he was disengaged, one Shri Devender Kumar continued to be engaged after 26.5.97 who is junior to applicant. This assertion has been denied by respondents in their reply and their denial has not been challenged by applicant in any rejoinder.

4. *That apart,* prima facie I have no reasons to doubt the assertion of respondents in para 4.3 of their reply which is on affidavit that the copy of letter dated 7.7.93 (Annexure-A1) filed by applicant with his OA and purported to have been signed by one Shri H.L. Gulati, Deepti Control, GPF Cell which bears no letter number, and which, incidentally contains the most appalling spelling mistakes, is not authentic. This assertion, ^{also} has not been denied by applicant in any rejoinder.

5. Under the circumstance, for filing a document with the OA which prima facie is not authentic, the OA is summarily dismissed. No costs.

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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